

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Contempt Case (AT) 04 of 2021 in**  
**Company Appeal (AT) No.99 of 2020**

**IN THE MATTER OF:**

**Seth Chemical Works Pvt. Ltd. and Ors.**

**...Applicants**

**Versus**

**Urmila Ray and Anr.**

**...Respondents**

**For Applicants:**

**Shri Joy Saha, Sr. Advocate with Ms. Soumya  
Dutta and Shri Avishek Guha, Advocates**

**For Respondents:**

**Shri Shwetaank Nigam, Advocate (R-1 & 2)  
Shri Ashish Choudhury, Advocate**

**ORDER**  
**(Virtual Mode)**

**01.03.2021** Heard. Issue Notice to Respondents as to why proceedings of contempt may not be initiated. Advocate Shri Shwetaank Nigam appears on behalf of Respondents – proposed Contemnors. Respondents to file Reply within two weeks.

List the Contempt Case on 6<sup>th</sup> April, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*